

**SCHEDULE
FORM A**

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KHATI DESIGN PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	KHATI DESIGN PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	16/12/2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74994RJ2005PTC021774
5.	Address of the registered office and principal office (if any) of corporate debtor	G-73, RIICO Industrial Area, Bagru Extn. Bagru, Jaipur-303007, Rajasthan
6.	Insolvency commencement date in respect of corporate debtor	Order passed on 27.09.2019 (copy of order received on 05.10.2019)
7.	Estimated date of closure of insolvency resolution process	02.04.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Satyendra Prasad Khorania IBBI/IPA-002/IP-N00002/2016-17/10002
9.	Address and e-mail of the interim resolution professional, as registered with the Board	402, OK Plus DP Metro, Opp. Metro Pillar No. 94 New Sanganer Road, Jaipur-302019 E-mail Id: skhorania@live.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	402, OK Plus DP Metro, Opp. Metro Pillar No. 94 New Sanganer Road, Jaipur-302019 E-mail Id: khatidesign.ip@gmail.com , skhorania@live.com
11.	Last date for submission of claims	19.10.2019 (14 days from receiving of order i.e. 05.10.2019)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: As per point 10 above.

Notice is hereby given that the National Company Law Tribunal, Jaipur Bench has ordered the commencement of a corporate insolvency resolution process of the Khati Design Private Limited on 27th September, 2019. The said order was received by IRP on 05.10.2019.

The creditors of Khati Design Private Limited are hereby called upon to submit their claims with proof on or before 19th October, 2019 (14 days from receiving of order i.e. 05.10.2019) to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

Satyendra Prasad Khorania

Reg. No.: IBBI/IPA-002/IP-N00002/2016-17/10002

Date: 07.10.2019

Place: Jaipur